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Government of India
Ministry of Commerce & Industry
Department of Commerce
Udyog Bhawan, New Delhi
Notification No: 71 (RE-2013)/2009-2014
New Delhi, the 27.02. 2014

Subject: Amendments in Chapter 3 of Foreign Trade Policy 2009-14

S.O.(E) In exercise of the powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with Para 1.3 of the Foreign Trade Policy, 2009-2014, the Central Government hereby makes the following amendments in the Foreign Trade Policy (FTP) 2009-14 with immediate effect:

2. Para 3.15.3 of FTP 2009-14 is amended [*Portion being added has been marked in bold letters*] to be read as under:

“3.15.3 Market Linked Focus Products Scrip (MLFPS):

Export of Products/Sectors of high export intensity/employment potential (which are not covered under present FPS List) would be incentivized @ 2 % of FOB value of exports (in free foreign exchange) under FPS when exported to the Linked Markets (countries), which are not covered in the present FMS list. Such products will be **listed** in Table 2 **or Table 3** of Appendix 37D of HBPv1, for exports made from 27.8.2009 onwards, unless a specific date of export/period is specified by public notice/notification.

3. Para 3.15.4 of FTP 2009-14 is inserted and would be read as under:

3.15.4 **“Incentive to the products listed in Table 3 will be in addition to any benefit which the same item may be entitled to under Table 1 or Table 2 of Appendix 37D.”**

Effect of this Notification: A new Table 3 has been added in Appendix 37 D which would be entitled to additional benefits.

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